

conspiracy is being hatched to expel the Hindus from Kashmir. A number of atrocities are being committed on them. Keeping women as captives is a serious crime and, therefore, this matter should be investigated.

[*English*]

MR. SPEAKER: Mr. Thungon.

SHRI ERA ANBARASU (Madras Central): Five days are over after I raised the matter of my privilege issue.

MR. SPEAKER: I have called Mr. Thungon.

SHRI P.K.THUNGON (Arunachal West): In my constituency, the Samdung Chu Valley is still under the occupation of China. It is learnt that high Chinese officials, led by their Foreign Minister, are coming to India. I want to request through you that the Government should stress upon them that they should return that part of our country. Secondly...

MR. SPEAKER: No second question. only one.

(*Interruptions*)

SHRI Y.S. RAJASEKHAR REDDY (Cuddappah): Sir, a very powerful bom was ignited at 8.30 yesterday in Chandigarh. We can see from the newspapers that some of the human part were thrown up to a distance of nearly 300 metres. You can imagine the amount of strength that was there in that very bomb. The situation in Punjab is deteriorating day by day. You have to positively give an opportunity to the House to debate on this subject. You please allow at least a calling attention motion or allow a general discussion on this subject.

SHRI INDER JIT (Darjeeling): Mr. Speaker, on the basis of the Press reports this morning, I rise to seek your kind intervention to ensure a fair deal and justice for Mr. Atinderpal Singh, the hon. Member from

Patiala. As you will recall, Sir, he took oath as a Member in this House on Friday. He had to go a long way and he had to seek the intervention of the Supreme Court to be able to take the oath. Yesterday, in the special court, he appealed for permission to be able to attend this session of Parliament.

The Judge according to today's reports, said that he would have no objection to Atinderpal Singh attending the Parliament session. He also said, Mr. Speaker, that if he did attend Parliament, it would not obstruct or delay the course of justice.

One more point, Mr. Speaker. He is now an hon. Member of Parliament. I had occasion to talk to him the other day in the House. He said that he is lodged in the death-row of Tihar Jail and is in a solitary cell. There is no electricity, no water.

Sir, I appeal that as Speaker you might seek for him decent living conditions in the jail...

(*Interruptions*)

MR. SPEAKER: Now, papers to be laid. Shri Sharad Yadav.

PAPERS LAID ON THE TABLE

12.18 hrs.

[*Translation*]

Review on and Annual Report of British India Corporation Ltd., Kanpur, for 1988-89, Annual Report and Review on Handloom Export Promotion Council, for 1988-89 etc.

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): On behalf of Shri Sharad Yadav, I beg to lay the following papers on the table:

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government on the working of the British India Corporation Limited, Kanpur, for the year 1988-89.
- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1988-89 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-401/90]
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Madras, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Handloom Export Promotion Council, Madras, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-402/90]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Synthetic and Rayon Textiles Export Promotion Council, Bombay, for the year 1988-89.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [Placed in Library See No. LT 403/90].
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1988-89 along with Audited Accounts under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Textiles Committee, Bombay, for the year 1988-89.
- (7) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above. (Placed in Library See No. LT 404/90)

[English]

Annual Reports etc. of Population Research Centre, Delhi, Dharwar, Vadodara, Bangalore, Lucknow, Pune, Patna etc. Annual Report of and Review on Central Council of Homeopathy for 1988-89 etc.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTHAY): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Delhi, for the year 1988-89 along with Audited Accounts. [Placed in Library. See No. LT-405/90]

- (2) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Dharwar, for the year 1988-89 along with Audited Accounts. [Placed in Library. See No. LT-406/90]
- (3) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Vadodara, for the year 1988-89 along with Audited Accounts. [Placed in Library. See No. LT-407/90]
- (4) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bangalore, for the year 1988-89 along with Audited Accounts. [Placed in Library. See No. LT-408/90]
- (5) A copy of the Annual Report (Hindi and English versions) of the population Research Centre, Lucknow, for the year 1988-89 along with Audited Accounts. [Placed in Library. See No. LT-409/90]
- (6) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Pune, for the year 1988-89 along with Audited Accounts. [Placed in Library. See No. LT-410/90]
- (7) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Patna, for the year 1988-89 along with Audited Accounts. [Placed in Library. See No. LT-411/90]
- (8) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Kariavattom, for the year 1988-89 along with Audited Accounts. [Placed in Library. See No. LT-412/90]
- (9) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gandhigram, for the year 1988-89 along with Audited Accounts. [Placed in Library. See No. LT-413/90]
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) to (9) above. [Placed in Library. See No. LT. 405-413/90]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Homoeopathy, New Delhi, for the year 1988-89.
- (12) A Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above. [Placed in Library. See No. LT-414/90]
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1988-89.
- (14) A statement (Hindi and English versions) showing reasons for

delay in laying the papers mentioned at (13) above. [Placed in Library. See No. LT-415/90]

Notifications under Food Corporation Act, 1964 and Statement *re.* reasons for not laying Annual Report etc. of the Super Bazar, New Delhi for the period 1.7.87 to 31.3.89

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRINATHURAM MIRDHA): I beg to lay on the Table—

- (1) A copy of the Food Corporations (Amendment) Rules, 1990 (Hindi and English versions) published in Notification No. G.S. R. 21 (E) in Gazette of India dated the 17th January, 1990 under sub-section (3) of section 44 of the Food Corporation Act, 1964.
- (2) A copy of the Food Corporation of India (Staff) (Hundredth Amendment) Regulations, 1990 (Hindi and English versions) published in Notification No. 47/E.P. 16(2)/88 in Gazette of India dated the 13th January, 1990 under sub-section (5) of section 45 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-416/90]
- (3) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Super Bazar, the Cooperative Store Limited, New Delhi, for the period from 1st July, 1987 to 31st March, 1989 within the stipulated period of nine months after the close of the Accounts year. [Placed in Library. See No. LT-417/90]

Notifications under Delhi Urban Art Commission Act, 1973, Annual Report of and Review on National Cooperative Housing Federation of India, New Delhi for 1988-89 etc.

THE MINISTER OF URBAN DEVELOPMENT (SHRIMURASOLIMARAN): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 27 of the Delhi Urban Art Commission Act, 1973:-
 - (i) The Delhi Urban Art Commission (Ministerial and Non-Ministerial Posts) Recruitment (Amendment) Regulations, 1989 published in Notification No. 3(8)/86-DUAC in Gazette of India dated the 4th April, 1989.
 - (ii) The Delhi Urban Art Commission, Senior Personal Assistant (Recruitment) (Amendment) Regulations, 1989 published in Notification No. 3(8)/86-DUAC in Gazette of India dated the 4th April, 1989.
 - (iii) The Delhi Urban Art Commission, Urban Designer (Recruitment) (Amendment) Regulations, 1989 published in Notification No. 3(8)/86-DUAC in Gazette of India dated the 4th April, 1989.
 - (iv) The Delhi Urban Art Commission (Executive Posts) Recruitment (Amendment) Regulations, 1989 published in Notification No. G.S.R. 3(8)/86-DUAC in Gazette of India dated the 4th April, 1989. [Placed in Library. See No. LT-418/90]

- (2) (i) A copy of the Annual Report (Hindi and English versions) National Cooperative Housing Federation of India, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1988-89.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-419/90]

Annual Report of and Review on Betwa River Board, Jhansi, for 1988-89 and a Statement showing reasons for delay in laying these papers

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1988-89 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding- (a) Review by the Government on the working of the Betwa River Board, Jhansi, for the year 1988-89 and (b) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-420/90]

[English]

ELECTION TO COMMITTEES

(I) Indian Nursing Council, New Delhi

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): I beg to move:

"That in pursuance of sub-section (1) (o) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council, New Delhi, for a term of five years, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (1) (o) of Section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Indian Nursing Council, New Delhi, for a term of five years, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (2) (h) of Section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to the other provisions of the said Act."

The motion was adopted